



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ३, अंक १०(५)]

सोमवार, जानेवारी १६, २०१७/पौष २६, शके १९३८

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असाधारण क्रमांक २२

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and the Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislature Members' Salaries and Allowances and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2016 (Mah. Act No. XVII of 2017), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

PRAKASH H. MALI,  
Principal Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. XVII OF 2017.

*(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 16th January 2017).*

An Act further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature Members' Salaries and Allowances Act and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978.

XLVII of 1956. WHEREAS it is expedient further to amend the Maharashtra Legislative  
XLVIII of 1956. Council (Chairman and Deputy Chairman) and Maharashtra Legislative  
XLIX of 1956. Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the  
Mah. Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature  
VIII of 1978. Members' Salaries and Allowances Act and the Leaders of Opposition in  
Maharashtra Legislature Salaries and Allowances Act, 1978, for the purposes  
hereinafter appearing; it is hereby enacted in the Sixty-seventh Year of the  
Republic of India as follows:-

(१)

## CHAPTER I

## PRELIMINARY

Short title and commencement. **1.** (1) This Act may be called the Maharashtra Legislative Council (Chairman and Deputy Chairman) and the Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislature Members' Salaries and Allowances and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2016.

(2) It shall be deemed to have come into force with effect from the 24th August 2016.

## CHAPTER II

AMENDMENTS TO THE MAHARASHTRA LEGISLATIVE COUNCIL  
(CHAIRMAN AND DEPUTY CHAIRMAN) AND MAHARASHTRA  
LEGISLATIVE ASSEMBLY (SPEAKER AND DEPUTY SPEAKER)  
SALARIES AND ALLOWANCES ACT.

Amendment of section 3 of XLVII of 1956. **2.** In section 3 of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and the Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act (hereinafter, in this Chapter, referred to as "the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act"), for the words "the basic pay and dearness allowance and other allowances" the words "the basic pay and dearness allowance" shall be substituted. XLVII of 1956.

Amendment of section 10 of XLVII of 1956. **3.** In section 10 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the words "the basic pay and dearness allowance and other allowances" the words "the basic pay and dearness allowance" shall be substituted.

Deletion of section 10A of XLVII of 1956. **4.** Section 10A of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, shall be deleted.

Amendment of section 11A of XLVII of 1956. **5.** In section 11A of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, sub-section (2) shall be deleted.

## CHAPTER III

AMENDMENTS TO THE MAHARASHTRA MINISTERS' SALARIES AND  
ALLOWANCES ACT.

Amendment of section 3 of XLVIII of 1956. **6.** In section 3 of the Maharashtra Ministers' Salaries and Allowances Act (hereinafter, in this Chapter, referred to as "the Ministers' Salaries and Allowances Act"),- XLVIII of 1956.

(1) in sub-section (1), for the words "the basic pay and dearness allowance and other allowances" the words "the basic pay and dearness allowance" shall be substituted;

(2) in sub-section (2), for the words "the basic pay and dearness allowance and other allowances" the words "the basic pay and dearness allowance" shall be substituted.

Amendment of section 5 of XLVIII of 1956. **7.** In section 5 of the Ministers' Salaries and Allowances Act, sub-section (2) shall be deleted.

CHAPTER IV

AMENDMENT TO THE MAHARASHTRA LEGISLATURE MEMBERS' SALARIES AND ALLOWANCES ACT.

XLIX of 1956. **8.** In section 3 of the Maharashtra Legislature Members' Salaries and Allowances Act, for sub-section (1), the following sub-section shall be substituted, namely:-

Amendment of section 3 of XLIX of 1956.

“(1) Save as otherwise provided in this Act, there shall be paid to the Members, during the term of his office, the salary equivalent to the minimum basic pay and dearness allowance admissible to the Principal Secretary to the Government of Maharashtra and as revised, from time to time.”.

CHAPTER V

AMENDMENTS TO THE LEADERS OF OPPOSITION IN MAHARASHTRA LEGISLATURE SALARIES AND ALLOWANCES ACT, 1978.

Mah. VIII of 1978. **9.** In section 3 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978 (hereinafter, in this Chapter, referred to as “the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act”), for the words “the basic pay and dearness allowance and other allowances” the words “the basic pay and dearness allowance” shall be substituted.

Amendment of section 3 of Mah. VIII of 1978.

**10.** In section 5 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, sub-section (2) shall be deleted.

Amendment of section 5 of Mah. VIII of 1978.